

(15)

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

IN

O.A.NO. 950/94.

Date of Order: 5-8-94.

Between:

T.Kalidas.

.. Applicant.

and

1. The Postmaster,
Head Post Office,
Machilipatnam Town. A.P.
2. The Supdt.of Post Offices,
Machilipatnam Division, Krishna Dist.

.. Respondents.

For the Applicant: Mr.Krishna Devan, Advocate

FOR Mr.N.R.Devraj, Sr.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELAKRISHNA

AND

MR.R.RANGARAJAN : MEMBER(ADMIN)
The Tribunal made the following order:-

to suspend the applicant, that Respondent 2 instructed Respondent 1 Letters. The case of the applicant is to the loss of 6 Registered duty and was in January, 1994 and he is dedicated and declared as the house for delivering the Telle at the road side while going into the letters were stolen.

dt. 1-8-94 to the applicant had already submitted a representation superior to the Respondents. Director of Postal Services, an authority

to direct the Registrar order that has to be passed in this case on dt. 1-8-1994 of the applicant by to dispose of the representation

by the order to be needless to say that if the applicant is aggrieved to move this Tribunal by filing an appeal, he is free, if he is so advised under section 19 of Act. The case is disposed of accordingly at the admission stage itself.

Prasanna 5/8/94

Registrar(J)CC

To

1. The Postmaster, Headpost Office, Machilipatnam Town. A.P.
2. The Supdt.of Post Offices, Machilipatnam Division, Krishna Dist.
3. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC. CAT.Hyd.
5. Copy to the Regional Director of Postal Services,
6. One spare copy General, Vijayawada.

pvm

C.C.C.
5/8/94
TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M.A.D.

DATE: 5-8-1994

ORDER/JUDGMENT

M.A.No./R.A/C.A.No.

in

O.A.No. 950/94.

(T.A.No.

(W.P.NO

Admitted and Interim directions
Issued.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

Central Administrative Tribunal
DESPATCH

8 AUG

HYDERABAD